

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
IB-312/ND/2023

IN THE MATTER OF:

**Mr. Abhishek Gupta (Proprietor M/s.
Nirmal Industries)**

...PETITIONER

Vs.

M/s. JPM Automobiles Ltd.

...RESPONDENT

Section

U/s 9 of IB Code, 2016

**Order delivered on 07.05.2024
HYBRID HEARING (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Respondent/Corporate Debtor :Adv. Vanshika, Proxy Counsel.

ORDER

Ld. Counsel for the Operational Creditor is present and submitted that in terms of the order dated 09.04.2024 they have filed written submissions however the same are not reflected on the e-portal. Ld. Counsel for the Operational Creditor may approach the Registry and cure defects so that the same be reflected on the e-portal. Ld. Counsel for the Corporate Debtor is present and submitted that they have filed written submissions and same is available on the e-portal. List the matter on **27.05.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**